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II. Schemes administered by the Municipal Corporation of Delhi (including by DWS and S.D.U.)

Resettlement colonies

7. The Municipal Corporation of Delhi has prepared the scheme for providing additional facilities which include the following :	14,636.74	5,576.00
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(1) Roads, (2) Storm Water Drains, (3) Community Halls/ Centres, Barat Ghars and T.V. Rooms, (4) Electrification including street lighting, (5) Horticulture, (6) Sulabh Shauchalayas, (7) Conservancy/Sanitation services, (8) Augmentation of Sewerage/storm water pumping stations—Water Supply and (10) Sewerage including out-falls.

Aid to Institutions Run for Disabled Persons

1611. SHRI P. C. THOMAS: Will the Minister of WELFARE be pleased to state:

(a) whether a large number of applications for grant-in-aid for institutions run for disabled persons are pending;

(b) if so, the number of such applications;

(c) the details of applications which are from Kerala State and are pending for the last three years;

(d) the reasons for the delay in taking decision on these applications; and

(e) the steps proposed to be taken by the Government for disposal of these applications expeditiously?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) 90 applications received under the Scheme of Assistance to Voluntary Organisations for Disabled Persons are pending.

(c) No application from Kerala State is pending.

(d) and (e) Do not arise.

Alternative Plots in West Zone, Delhi

1612. SHRI SHIV SHARAN VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether stay orders have been issued by the court against the allotment of alternative plots by DDA in West Zone, Delhi;

(b) if so, the details thereof and whether this stay order applies on the change of location in respect of allotted plots;

(c) whether the Government have received any complaints about irregularities in the change of location of the alternative plots and allotment of plots by law commissioner without holding any draw; if so, the details thereof and action taken by the Government in this regard;

(d) whether LIG and MIG flats of DDA lying vacant in Northern and Western Zones, Delhi and are yet to be allotted, if so, the details thereof area-wise and colony-wise; and

(e) the number of out of turn allotment of houses and change of the location of alternative plots ordered by the Chairman, DDA during the last six months; and whether all these persons have been allotted houses and plots?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Supply of Paper at Concessional Rate to Madhya Pradesh

1613. **SHRI SUSHIL CHANDRA VERMA:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have been supplying paper at concessional rates for text books to the students;

(b) if so, the reasons for which no such supply has been made to the Government of Madhya Pradesh since March, 1990; and

(c) the steps being taken to supply paper to Madhya Pradesh at concessional rates?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Till 31st March, 1990, there was a scheme for subsidised supply of White Printing Paper for the production of school text books and exercise books. The scheme was discontinued thereafter.

(b) and (c) Do not arise.

Integrated Development of Forest Villages

1614. **SHRI SUSHIL CHANDRA VERMA:** Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government had approved and sanctioned a proposal of Madhya Pradesh Government for integrated development of forest villages under Article 275 of the Constitution of India in 1984-85;

(b) whether the Government of India has withheld its 75 per cent share since 1987-88 despite the fact

that the State has already spent considerable sums from its own resources to meet the Government of India's stipulation of spending 25 per cent first from its own resources; and

(c) if so, the reasons for it and how soon the Government is likely to release the amount to the State Government?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c) The State Government of Madhya Pradesh had submitted a draft project proposal on development of forest villages at an estimated cost of Rs. 83 crores for grants under first proviso to Article 275 (1) of the Constitution in 1984-85.

2. Subject to the preparation of the detailed project report for the development of forest villages, a sum of Rs. 5.96 crores was released under the said proviso during 1984-85.

3. In 1985-86, an amount of Rs. 0.5 crores was released under the same proviso of the Constitution for the project.

4. An amount of Rs. 4.5 crores under the same proviso of the Constitution on pro-rata basis is being given each year to the State Government from 1987-88 onwards.

5. The grants under the first proviso to Article 275(1) of the Constitution form a part of the block grants given to the States under the Gadgil Formula and these are not an additionality to the State.

6. The State Government of Madhya Pradesh was advised to make this project an integral part of the State Tribal Sub-Plan so that funds for it could be mobilised under the on-going schemes of the State Governments. The gap, if any, would be met out of the funds under first proviso to Article 275 (1) of the Constitution year to year basis.